

**AMENDMENTS IN THE COAL MINES
RESCUE RULES, 1959**

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table, under sub-section (7) of section 59 of the Mines Act, 1952, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 97, dated the 19th January, 1960, publishing certain amendments in the Coal Mines Rescue Rules, 1959. [Placed in Library. *See* No. LT-1886/60.]

**AMENDMENTS IN THE WORKING JOURNALISTS
(CONDITIONS OF SERVICE) AND
MISCELLANEOUS PROVISIONS RULES, 1957**

SHRI ABID ALI: Sir, I also beg to lay on the Table, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 149, dated the 1st February, 1960, publishing certain amendments in the Working Journalists (Conditions of Service) and Miscellaneous Provisions Rules, 1957. [Placed in Library. *See* No. LT-1886/60.]

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR- EXPENDITURE OF
THE CENTRAL GOVERNMENT
(EXCLUDING RAILWAYS) IN 1959-60**

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (excluding Railways) in the year 1959-60. [Placed in Library. *See* No. LT-1892/60.]

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF THE
CENTRAL GOVERNMENT ON
RAILWAYS IN 1959-60**

TPW DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): Sir, I beg to lay on the Table a statement showing the Supplementary Demands

for Grants for Expenditure of the Central Government on Railways in the year 1959-60. [Placed in Library. *See* No. LT-1893/60.]

MESSAGES FROM THE LOK SABHA

**I. THE ADMINISTRATION OF EVACUEE
PROPERTY (AMENDMENT) BILL, 1960**

II. THE LEGAL PRACTITIONERS BILL, 1959

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

I

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Administration of Evacuee Property (Amendment) Bill, 1960, as passed by Lok Sabha at its sitting held on the 11th February, 1960."

II

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 12th February, 1960, has adopted the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Legal Practitioners Bill, 1959: —

MOTION

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law, relating to legal practitioners and to provide for the constitution of Bar Councils and an All-India Bar, be extended upto the 30th March, 1960."

Sir, I lay a copy of the Bill On the Table.